CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.433/TL/2025

: Petition under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 Subject

> read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, seeking grant of Transmission Licence for Ratle Kiru Power Transmission Limited.

Petitioner : Ratle Kiru Power Transmission Limited (RKPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.434/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 seeking

> adoption of Transmission Charges of the "Transmission Scheme for evacuation of power from Ratle HEP (850 MW) & Kiru HEP

(624 MW): Part A" being established by the Petitioner.

Petitioner : Ratle Kiru Power Transmission Limited (RKPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : 20.5.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, RKPTL

Shri Aditya Tiwari, RKPTL

Shri Shashank Singh, RECPDCL Shri Swapnil Verma, CTUIL Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence for implementation of the inter-State transmission project, viz. "Transmission System for evacuation of power from Ratle HEP (850 MW) & Kiru HEP (624 MW): Part A" ('the Project') and the adoption of transmission charges discovered through the tariff based competitive bidding process for the said Project.

- 2. After hearing the learned counsel for the Petitioner, the Commission directed
 - Admit and issue notice to the Respondents. (a)

- (b) The Petitioner to implead all beneficiaries of the Northern Region, along with POWERGRID (for the Samba and Jalandhar ends) and Sterlite (for the Kishtwar S/s), as parties to the present Petition and to file a revised memo of parties within two days.
- (b) The Respondents, including impleaded Respondents, are to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.
- The Respondent, RECPDCL, to furnish the break-up of the initial acquisition price and the final acquisition price along with reasons for escalation therein, on an affidavit, within two weeks
- (d) CTUIL to file the following information on an affidavit within a week, in the given format:
 - Inter-Connecting Upstream and Downstream Transmission System in following table:

SI. No.	Particulars	Details of the transmission system	STU/ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

The details of connectivity/ GNA granted and/ or applications received at Kishtwar S/s as per the following table with relevant documents:

S.	Applica	Type of	Quantum of	Start date of	Con BGs
No.	nt name	applicant (generator/ bulk	connectivity/ GNA/GNA _{RE}	connectivity/ GNA/GNA _{RE}	furnished
	name	consumer/ distribution licensee, etc.)	granted/ applied for (in MW)	SIVA GIVARE	
1.					

3. The matters will be listed for hearing on **24.6.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)